

Unit Two plants
Spacing 10 x 10 m.

The results will be known after the completion of trials.

Issue of Completion Certificate by D.D.A. to Bhavishyanidhi Enclave

4592. SHRI RASABEHARI BEHERA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the issue of completion certificate to the staff colony of the Employee's Provident Fund Commissioner known as Bhavishyanidhi Enclave, New Delhi—17 was withheld for some considerable time as the Delhi Development Authority had issued notices for demolition of an un-authorized construction ;

(b) if so, action taken so far to get the un-authorized construction demolished ; and

(c) is it also a fact that the Delhi Development Authority has since issued the completion certificate without getting the un-authorized construction demolished ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

House Building Advance on Combined income of both Husband and Wife

4594. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that under present rules a Government Servant eligible for house building advance not exceeding Rs. 70,000/- or 75 months pay (whichever is less) ;

(b) whether it is also a fact that if both husband and wife are employed, the loan will be given to anyone of them and not on the combined income ;

(c) if so, the details, thereof ;

(d) whether Government are aware that the cost of the D.D.A. flats has increased considerably during the last few years ; and

(e) if so, will Government revise the rules for increasing the limit of house building advance proportionate to the increase in the cost of DDA flats; and sanction loans on the basis of the combined income of both husband and wife ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (c). Yes, Sir. The combined income of both husband and wife is, however, taken into account for determining the cost-ceiling limit of the House/flat to be acquired.

(d) Due to increase in the cost of building materials and increase in wages, the disposal costs of D.D.A. flats has increased.

(e) no such proposals are under consideration due to constraints on the availability of funds.

Wastage of Sugar during Process of Crushing

4595. SHRI M. RAMGOPAL REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that over million tonnes of sugar are lost each year in Punjab, Haryana and Uttar Pradesh due to faulty crushing of sugarcane ; and

(b) if so, what steps Government propose to take to improve the technique or to modernise juice extraction process ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir, According to a study conducted by Dr. B.S. Pathak, Professor of Eminence in Agricultural Engineering Punjab Agricultural University, Ludhiana and his associates, it is estimated that the loss of sugar in the 'gur' and 'khand-sari' units in the three States of Punjab Haryana and U.P. is over million tonnes in a year due to inadequate juice extraction.

(b) Dr. Pathak and his associates have suggested improvement in juice extraction, furnace design and design of concentration equipment. The suggested improvements have to be tested on a pilot scale, before any action plan can be developed for implementation. The problem is receiving due attention.

F.C.I. in Arrears from Individual Godown Owners

4596. SHRIMATI PRAMILA DANDAVATE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Food Corporation of India is in arrears of lakhs of rupees from two Godowns owners of Assam and other North Eastern States ;

(b) whether it is also a fact that individual parties having demanded the rents due for which directions were issued by its head office to clear the arrears have been flouted by the Zonal Manager, Calcutta.

(c) if so, what steps are being taken to mitigate the complaints of the owners of the godowns ; and

(d) a statement on the private premises hired by the Food Corporation of India in the North-Eastern Region with amounts of rent and compensation claimed by them showing amounts and cases settled till now ?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) There are disputed arrear claims of rent between Food Corporation of India and two parties in respect of godowns in North-Eastern Region.

(b) and (c). No, Sir. The claims could not be settled so far for want of certain information. The matter is under active consideration of the Zonal Manager (East) Food Corporation of India.

(d) A statement indicating private premises, at present, hired by the Food Corporation of India in North Eastern Region with amounts of rents etc. is attached.

Statement

Statement showing Private Premises, at present, hired by the Food Corporation of India in North Eastern Region with amounts of Rents etc.

Name of Party	Name of Centre	Rent payable (Rs. per month)	Remarks
1. M/s. Eastern Tea Warehousing Co-operative Society Ltd., G.S. Road, Gauhati-7.	Gauhati	31,096.80	No claims are reported to be Pending in respect of these godowns.